

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 282/2001

12

New Delhi, this the 22nd day of January, 2002

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri Govindan S.Tampi, Member (A)

1. Shri Diwan Chand Sharma
S/o Shri Suraj Bhan
R/o 298, Pushp Vihar
New Delhi.
Working as Asstt. Plumber.
2. Shri Makkum Lal
S/o Shri Nathu Ram
R/o 350, Aliganj
Lodhi Colony, New Delhi
working as Painter.
3. Shri Khushi Ram
S/o Shri Rishal
R/o K-408, Sewa Nagar
New Delhi.
Working as Sewerman.
4. Shri Ram Pravesh Mehto
S/o Shri Sunder Mehto
R/o 53, Mandi House, Bhagwan Das Road
New Delhi. Working as Asstt. Masen.
5. Shri Ram Kishan Mahto
S/o Shri Bhikari Mahto
R/o 49, Mandi House
Bhagwan Das Road,
New Delhi.
Working as Asstt. Massen

...Applicants

(By Advocate Shri T.C.Agarwal)

V E R S U S

UNION OF INDIA : THROUGH

1. Secretary
Ministry of I&B
Shastri Bhawan, New Delhi - 1.
2. The Director General
All India Radio
Akashvani Bhawan
Parliament Street, New Delhi - 1.
3. The Chief Engineer
Civil Construction Wing
PTI Building, 2nd floor
Parliament Street, New Delhi - 1.

... Respondents

(By Advocate Shri R.V.Sinha through
Shri R.N.Singh)

...2/-

fire

O.R.D.E.R. (ORAL)

By Hon'ble Shri Kuldip Singh, Member (J)

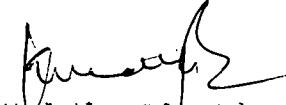
(13)

Learned counsel for the respondents himself has placed on record an OM dated 4-9-2001 vide which the directions have been issued for implementation of the Arbitration Award dated 31-1-1988 of CPWD on recategorization/reclassification of the Work Charged Establishment of CCW, AIR and all the applicants in this case seems to be covered by this OM. Accordingly OA is, therefore, dismissed as having become infructuous. No order as to costs.

3. If the applicant has any grievance after the implementation of the order, he is at liberty to come to the Tribunal in accordance with law.

(Govindan S. Tampli)
Member (A)

/wks/


(Kuldip Singh)
Member (J)